IN THE HIGH COURT OF JHARKHAND AT RANCHI
A. B. A. No. 2852 of 2020

1. Jawala Prasad Singh @ Jwala Pd. Singh
2. Rabindra Mishra **....** **Petitioners**

Versus

The State of Jharkhand **.....** **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioners :Mr. P. K. Chatterjee, Advocate
For the State :Mr. Shekhar Sinha, Spl.P.P

02/Dated: 09.09.2020

1. Learned counsel for the petitioners and learned A.P.P are present.

2. Learned counsel for the petitioners submits that he shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court resumes.

3. Heard. If the undertaking is so file, then office to list the application under the appropriate heading after two weeks.

(AMITAV K. GUPTA, J.)

Rohit/-